The following Regulations made by the Board of Trustees of Cochin Port in exercise of the powers conferred by sub-section (n) of section 123 of the Major Port Trust Act, 1963 (38 of 1963) are hereby published for the information of the public, the same having been published by the Board for two weeks successively in the Official Gazette and approved by the Central Government as required by Section 124 thereof namely:

1. **Short title, application and commencement:**

   (i) These Regulations may be called the Cochin Port Trust (Licencing of jetties, slipways and Boat pen) Regulations, 1968.

   (ii) They shall apply to all jetties, slipways and boatpen within the Port limits.

   (iii) They shall be deemed to have come into force on 20-12-1968.

2. **Licence fees:**

   The fees for the issue of licences shall be:

   a) Jetties & Piers ... Rs. 515 per jetty per annum;

   b) Slipways ... Rs. 453 per slipway per annum;

   c) Boatpen ... Rs. 215 per boatpen per annum.

   In addition to the above an inspection fee at Rs. 250/- each jetty / slipway to be levied from each applicant as Port survey marine staff will have to be engaged for site inspection using ports launches before according sanction for the construction.

   The revised rate will be effective from 1-7-96 with yearly increase of 5% of existing rate.

3. **Payment of fees and application for licence:**

   The licence fee is payable in advance to the Financial Adviser & Chief Accounts Officer, Cochin Port Trust and the receipt for the same shall be produced to the Deputy Conservator, Cochin Port Trust along with the application for the licence, stating therein:

   a) The owner's name and address:

   b) Situation, Survey No. and other description etc.

   c) Any other relevant information.

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As published in Part III Section 4 of gazette of India, Extra ordinary No. 55 dt 10-11-1998.
4. Period of construction:

The construction shall be completed within six months from the date of licence to the entire satisfaction of the Deputy Conservator, Cochin Port Trust.

5. Maintenance of jetties etc:

The jetty, boat shed and slipway, as the case may be, shall be maintained by the licencee in good and substantial repair to the satisfaction of the Deputy Conservator, Cochin Port Trust and it shall not be extended or altered in any way without the previous sanction of the Chairman, Cochin Port Trust.

6. Removal of jetties etc:

When so required by the Deputy Conservator, Cochin Port Trust, the licencee shall remove the jetty, slipway or boatpen, as the case may be, at his own cost and without any compensation whatsoever, within three months after receiving notice in writing and shall not erect any other structure on any part of such foreshore without previous sanction from the competent authority.

7. Cancellation of licence of taking control of jetties etc. by the port:

In the event of delay or default in such erection and completion or any breach of any of the above terms, the Trust may cancel the licence and assume control of or otherwise dispose of all or any part of the jetty, slipway or boatpen as the case may be and/or remove and dispose of any other structures or other improvements effected on the said site that may have been constructed as well as the site thereof, at the expense of the person concerned and the licencee shall have no right in the land in consequence of erection made thereon. It shall be opened to the Deputy Conservator to appropriate or set off the cost of removal or other damage the Port may sustain due to the licencee's default out of the sale proceeds of the things removed or disposed of in the manner herein before provided. The licence granted, unless otherwise cancelled, shall remain in force for a period of one year.

8. Avoidance of obstruction to navigation:

The slipway or boatpen shall not protrude into the backwater or the sea and shall not cause hindrance to free navigation. Jetties shall not be constructed so as to cause obstruction to free flow of current. The embankments of fore-shore shall not be injured or disturbed causing earth slipping into the backwater or erosion.

9. Additional fee:

Additional fee of Rs. 20/- per jetty, pier, slipway, boatpen, etc. per month or part thereof shall be levied for late payment of licence fee, from the date of expiration of the validity period of the previous licence.

10. Failure to observe conditions:

The licencee shall abide by all the conditions stipulated above and failure to observe any of the conditions may entail cancellation of the licence.

* Inserted vide notification date 19-7-1977.